

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4209
ANSWERED ON:06.09.2012
ALLOTMENT OF SHARES TO DISPLACED FAMILIES
Choudhary Shri Harish;Singh Rajkumari Ratna

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether no company has allotted its shares to the displaced families whose land have been acquired despite a provision in this regard;
- (b) if so, the reaction of the Government and the details of the provision in this regard; and
- (c) the State-wise details of the companies which have allotted their shares to the displaced families during the last three years and the current year along with the number and value of these shares?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) &(b): Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under Entry No.18 of the State List (List II) of the Seventh Schedule to the Constitution. The acquisition of land for various projects is done by the concerned State Governments/UT Administrations under the provisions of the Land Acquisition Act,1894. Further, it may be mentioned that this Department has formulated the National Rehabilitation and Resettlement Policy, 2007, which is in the form of guidelines. State Govts/UTs have been requested to implement the Policy. Para 7.14 of the Policy provides that ?In case of a project involving land acquisition on behalf of a requiring body, the affected families who have not been provided agriculture land or employment shall be entitled to a rehabilitation grant equivalent to seven hundred fifty days minimum agricultural wages or such other higher amount as may be prescribed by the appropriate Government:

Provided that, if the requiring body is a company authorised to issue shares and debentures, such affected families shall be given the option of taking up to twenty per cent, of their rehabilitation grant amount in the form of shares or debentures of the requiring body, in such manner as may be prescribed:

Provided further that the appropriate Government may, at its discretion, raise this proportion up to fifty per cent, of the rehabilitation grant amount?.

The States Governments/Public Sector Undertaking or Agencies, and other requiring bodies may put in place greater benefits than those prescribed. So, the States/UTs are free to provide more benefits to the affected families.

(c) : The State-wise details of the companies which have allotted their shares to the displaced families during the last three years and the current year along with the number and value of these shares is not maintained at the Central Government level.